

the next date of hearing and to place on record Compliance Report well before the adjourned date.

- 4) In addition to the Notice issued by the Court, Applicant herein is also directed to issue Notice to all the Respondents, who are arrayed as Party Respondents in the present Application, clearly intimating the next date of hearing by all available means (i.e. Speed Post, E-mail, etc.) and to place on record Affidavit of Service, well before the adjourned date.
- 5) Applicant is further directed to serve a copy of the present Interlocutory Application upon all the Respondents herein, forthwith, if not served earlier.
- 6) Needless to say, after receipt of copy of the Application, all the Respondents herein shall file and place on record Affidavit in Replies well before the adjourned date thereby duly serving a copy thereof to the other side well in advance.
- 7) Stand over to 26.04.2024, for further consideration and hearing.
- 8) Erstwhile Resolution Professional, Ms. Jovita Reema Mathia, is directed to remain present in the Court personally and to explain the Bench why there is an Application seeking her cooperation.

Sd/-

PRABHAT KUMAR
MEMBER (TECHNICAL)

Sd/-

JUSTICE VIRENDRASINGH BISHT
MEMBER (JUDICIAL)